



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Judicial Administration Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Srinagar, the 25th of October, 2017

SRO 451.- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989 and in supersession of all previous notifications on the subject, the Government hereby appoint Shri Ishfaq Bukhari, Advocate as Additional Public Prosecutor, for a period of one year for the Court of Additional District and Sessions Judge, Rajouri on terms and conditions as laid down in Government Order No. No.1907 - LD (A) of 2015 dated 22-06-2015.

By order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of L, J&PA.

Dated: 25 -10-2017.

NO: LD(A) 2009/52-II

Copy to the:-

1. Ld. Advocate General, J&K, Srinagar.
2. Director General of Police, J&K, Srinagar.
3. Principal Secretary to Government, Home Department.
4. District and Sessions Judge, Rajouri.
5. Additional District and Sessions Judge, Rajouri.
6. District Magistrate, Rajouri.
7. Director Litigation, Jammu.
8. Sr. Superintendent of Police, Rajouri.
9. Director, Archives, J&K, Srinagar.
10. Private Secretary to Hon'ble Minister for Law and Justice for information of the Hon'ble Minister.
11. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
12. Private Secretary to Secretary to Government, Department of L, J&PA for information of the Secretary.
13. Chief Prosecuting Officer, Rajouri.
14. Shri Ishfaq Bukhari, Additional Public Prosecutor, Rajouri.
15. Incharge, Web Site.
16. SRO section, Department of LJ&PA (w. 7. s. c).
17. Concerned file.


(Khursheed Ahmad Bhat)
Assistant Legal Remembrancer,
Department of LJ&PA

